

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6250/2022

[Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court of Judicature at Allahabad]

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 71146/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 35564/2025 - EXEMPTION FROM FILING O.T. IA No. 71145/2022 - EXEMPTION FROM FILING O.T.

Date : 21-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Mrs. Pragya Baghel, AOR
Ms. Jemtiben A.o., Adv.

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing c/c of the impugned judgment and from filing official translation are allowed.

Leave granted.

Tag with Criminal Appeal Diary No.682/2020 after obtaining appropriate orders from the Hon'ble the Chief Justice of India.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR